

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 25 of 2007**

Dated : 1<sup>st</sup> May, 2007

Present : **Hon'ble Mr. Justice Anil Dev Singh, Chairperson**  
**Hon'ble Mr. H.L. Bajaj, Technical Member**

**M/s. Sri Rama Steel Ltd.** **-Appellant(s)**  
**V/s.**  
**Himachal Pradesh State Electricity Board & 2 Ors.** **-Respondent(s)**

Counsel for Appellant(s) : Mr. Anil Mittal

**ORDER**

The learned counsel for the appellant states that in view of the decision rendered by us in appeal no. 220 of 2006, dated 30<sup>th</sup> March, 2007, he wishes to withdraw the appeal in order to invoke appropriate remedy.

In view of the statement of the learned counsel for the appellant, the appeal is dismissed as withdrawn.

**(Mr. H.L. Bajaj)**  
**Technical Member**

**(Anil Dev Singh)**  
**Chairperson**